

Before Shri R.S. Virk, District Judge (RETD.)

appointed to hear objections/representations in the matter of PACL Ltd.
(as referred to in the orders dated 15/11/2017, 13/04/2018 and 02/07/2018
of the Hon'ble Supreme Court in civil appeal no. 13301/2015 Subrata Bhattacharya Vs SEBI,
and notified in SEBI Press release no. 66 dated 08/12/2017).

File no. 597 and 598

MR No. 2457-16

Objector : Cama Automobiles Pvt. Ltd.

Addendum:-

Case file taken up again today suo moto because in para 4 of above order dated 26/10/2018, the date of "order in question" has, due to inadvertent typographical error, been mentioned as 26/03/2018. Actually, the date of order in question is 15/01/2018 as so mentioned in earlier paras 1 & 2 thereof and the said date viz., 15/01/2018 may be read instead of 26/03/2018 in para 4 also.

Date : 29/10/2018


R. S. Virk
Distt. Judge (Retd.)

Note:

Two copies of this order are being signed simultaneously, one of which shall be retained on this file whereas the other one, also duly signed, shall be delivered to the objector as and when requested /applied for. No certified copies are being issued by this office. However, the orders passed by me can be downloaded from official website of SEBI at www.sebi.gov.in/PACL.html.

Date : 29/10/2018


R. S. Virk
Distt. Judge (Retd.)